

**GOVERNMENT OF INDIA  
MINISTRY OF SCIENCE AND TECHNOLOGY  
DEPARTMENT OF SCIENCE AND TECHNOLOGY  
LOK SABHA  
STARRED QUESTION NO. \*482  
TO BE ANSWERED ON 06.04.2022**

**GEOSPATIAL INFORMATION**

**\*482. SHRI SANJAY KAKA PATIL:  
SHRIMATI GODDETI MADHAVI:**

**Will the Minister of SCIENCE AND TECHNOLOGY विज्ञान और प्रौद्योगिकी मंत्री be pleased to state:**

**(a) whether the Government has taken any steps to ensure the security related to sharing of geospatial information of sensitive and prohibited areas;**

**(b) if so, the details thereof; and**

**(c) whether the Government plans to promote Startups and Small and Medium Enterprises (SMEs) in the geospatial mapping sector by providing handholding, expertise, technology resources, early stage funding and incubation through its various entrepreneurship development programmes and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF SCIENCE AND TECHNOLOGY & EARTH SCIENCES  
(DR. JITENDRA SINGH)**

विज्ञान और प्रौद्योगिकी तथा पृथ्वी विज्ञान मंत्रालय के राज्य मंत्री (स्वतंत्र प्रभार)  
(डॉ. जितेंद्र सिंह)

**(a) to (c): A statement is laid on the Table of the House.**

**STATEMENT AS REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA  
STARRED QUESTION NO. 482 FOR 06.04.2022 REGARDING GEOSPATIAL  
INFORMATION**

**(a) & (b) As per the “Guidelines for acquiring and producing Geospatial Data and Geospatial Data Services including Maps” issued by Department of Science & Technology (DST) on 15<sup>th</sup> February, 2021, nothing contained in these guidelines shall confer on any individual or an entity a right to physical access including through aerial/territorial water route to any establishment, installation or premises to which access is restricted by the Ministry/Department concerned as the owner of such premises. Further, there shall be a negative list of sensitive attributes that would require regulation before anyone can acquire and/or use such attribute data. The negative list of attributes will include attributes that shall not be marked on any Map i.e. no personal or legal entity shall identify or associate any location on a Map with a prohibited attribute. The Guidelines also envisages that Indian Entities, whether in Government or outside, will be free to acquire, collect, generate, prepare, disseminate, store, share, publish, distribute, update, digitize and/or create Geospatial Data, including Maps, of any spatial accuracy within the territory of India including underwater within its territorial waters by using any Geospatial Technology, subject to regulations on attributes in the negative lists. Terrestrial Mobile Mapping survey, Street View survey and surveying in Indian territorial waters shall be permitted only for Indian Entities irrespective of accuracy.**

**(c) The guidelines dated 15<sup>th</sup> February, 2021 also envisages that all citizens, companies, and organizations including Government agencies, producing Geospatial Data and information shall be encouraged to collaborate in mutually beneficial manner and work towards open-linked Geospatial Data. Government agencies will make all efforts to collaborate for acquiring Geospatial Data. Accordingly, further policy decisions are being deliberated upon to promote start-ups and Small-Medium Enterprises in the geospatial mapping sector.**

**\*\*\*\*\***